

**Central Administrative Tribunal
Principal Bench**

OA No.3399/2018
MA No. 3826/2018

New Delhi this the 11th day of September, 2018

Hon'ble Ms Nita Chowdhury, Member (A)

1. All India KVS Retired Teachers /Employee Welfare Society, Sh. Jagat Singh, aged 66 years, Group 'B', r/o H.No. 604B, Plot No.6B, Harmony Apartments, Sector 23, Dwarka, New Delhi
2. Smt. Dhanpati, aged 64 years, Group 'B', W/o Smt. Sh. Jagat Singh, Retired Teacher from KVS, r/o H.No.604B, Plot No.6B, Harmony Apartments, Sector 23, Dwarka, New Delhi

- Applicants

(By Advocate: Mr. Yogesh Sharma)

Versus

1. Union of India through
The Secretary,
Ministry of Human Resources Development,
Shashtri Bhawan, New Delhi-110011
2. The Secretary,
Ministry of Finance, Department of Expenditure,
Govt. of India, New Delhi
3. The Commissioner,
Kendriya Vidhyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016
4. Joint Commissioner (Training & Finance)
Kendriya Vidhyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016

- Respondents

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

MA No. 3826/2018 filed by the applicants for joining together in a single Application is allowed for the reasons stated therein.

2. Learned counsel for the applicants is present and informs that this OA has been presented because of the fact that the applicant, who is a pensioner, has not received the benefit of implementation of the Government decision on revision of pension in cases of pre-2016 pensioners as per the recommendations of the 7th CPC. He also draws attention to the fact that the applicant had given representations dated 29.07.2017 and 24.07.2017 in this regard and the said representations are still to be decided. He accordingly requests that the respondents be directed to pay the amount due to him on account of revision of pension.

3. From the file itself, it is found that vide Ministry of Personnel, Public Grievances & Pension OM dated 04.08.2016, revision of pension of pre-2016 pensioners has been directed, but the respondents have failed to pass any speaking order in this matter.

4. In the circumstances, the OA is disposed of at the admission stage itself, without going into the merits of the case, with a direction to the respondents to decide the aforesaid representations of the applicant in terms of OM dated 04.08.2016 and pay the amount due to the applicant on account of revision of pension as per the recommendations of the 7th CPC, within a period of 90 days from the date of receipt of this order. No costs.

**(Nita Chowdhury)
Member (A)**

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